

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 407
IB/667/ND/2023

IN THE MATTER OF:

IDBI Trusteeship Services Ltd. ...

Applicant

Versus

Saya Homes Pvt Ltd. ...

Respondent

Under Section 7 of IBC 2016.

Order delivered on 14.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant : Mr. Vikrant Pachnanda, Mr. Mukul Katyal, Advs.

For the Respondent : Mr. Satendra K. Rai, Ms. Saloni Sharma, Advs.

ORDER

Learned Counsel for the applicant as well as Learned Counsel for the respondent are present and have submitted that settlement talks are going on between the parties and there is a likelihood of amicably resolution of the matter. Let a joint affidavit-cum-memo with regard to settlement be filed within a week. Let this matter be posted to 23.02.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)